

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 225 of 2018 &
IA NO. 128 OF 2019

Dated: 28th January, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

D.B. Power Ltd.

.... Appellant(s)

Vs.

**Central Electricity Regulatory Commission
& Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. S. Vallinayagam
Mr. S. Amali for R-2

Ms. Poorva Saigal for R-3

Mr. Aashish Anand Bernad
Mr. Paramhans for R-5

ORDER

Issue notice to the Respondents in IA No. 128 of 2019 (application for impleadment) returnable on 08.02.2019. Dasti, in addition, is permitted. The learned counsel Mr. S. Vallinayagam accepts notice on behalf of the Respondent No.2. The learned counsel Ms. Poorva Saigal accepts notice on behalf of the Respondent No.3. The learned counsel Mr. Aashish Anand Bernad accepts notice on behalf of the Respondent No.5.

List the matter on **08.02.2019**. In the meanwhile, the learned counsel appearing for the Respondents may file their respective replies to the IA No. 128 of 2019 (application for impleadment) on or before 07.02.2010 after duly serving copy to the other side.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member